

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार): महोदय, मैं 'इलाहाबाद विश्वविद्यालय के वर्तमान कुलपति की नियुक्ति' के संबंध में 29 मार्च, 2023 को राज्य सभा में अतारांकित प्रश्न सं. 3205 के दिए गए उत्तर के संशोधनार्थ एक विवरण (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

ANNOUNCEMENT BY THE CHAIR - Contd.

MR. CHAIRMAN: Hon. Members, a copy of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023, as passed by Lok Sabha, has now been laid on the Table of Rajya Sabha. I have admitted the notice received from the Minister of Law and Justice for consideration and passing of the Bill in Rajya Sabha today, by waiving off the requirement of two days notice period under Rule 123 of Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha. Accordingly, a Supplementary List of Business has been issued for today for taking up this Bill for consideration and passing. A copy of the Bill has been circulated to Members electronically through Members' portal yesterday night itself so as to enable them to peruse the Bill. In view of the short time period available to Members, I have decided that those Members who desire to give notices of Amendments to the said Bill may do so now till 2 p.m. so as to enable the Secretariat to process and circulate the list of Amendments. Notices received after 2 p.m. will, however, not be processed. As recommended by the Business Advisory Committee in its meeting held yesterday, lunch hour will be dismissed during the discussion on the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023. Now, Shri Arjun Ram Meghwal to move a Motion for Consideration of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023.

GOVERNMENT BILL

The Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023

विधि और न्याय मंत्रालय के राज्य मंत्री; संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा संस्कृति